

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH PUNE

AT PUNE

ORIGINAL APPLICATION NO. 6 OF 2021

MRS. MEENAL GUPTA AND OTHERS

APPLICANTS

V/S

UNION OF INDIA AND OTHERS

RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NOS.8 & 9

TO THE ADDITIONAL AFFIDAVIT

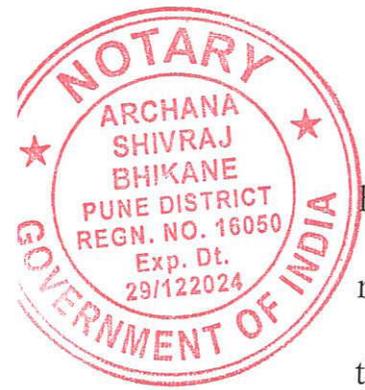
DATED 14TH NOVEMBER 2022

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Dinesh Mahadeo Raste, Age 59 years, Occu.: Service, having office at International Biotech Park, Genesis Square, Ground Floor, Plot No 15, MIDC Phase – II, Maan, Pune – 411057, authorised representative of the Respondent No.08 herein above, do hereby state on solemn affirmation as under: -

1. I say that, I am the authorised representative of Respondent No.8 and I am aware of the facts and circumstances of the present case,





hence, I am able to depose the same on oath. I say that, I am in receipt of the Affidavit dated 14th November 2022 and have gone through the contents of the same and the same are denied in totality. I say that, I reserve my right to file detailed response with the leave of this Hon'ble Tribunal as and when need arises.

2. I say that, the Applicant is trying to mislead this Hon'ble Tribunal and obtain certain orders by playing fraud upon the Tribunal.
3. I say that, the 'Consent to Establish' for the Plot No.17 was granted by the Respondent No.6 on 5th November 2014 and the same was valid and subsisting till 9th April 2017. I say that, in lieu of the 'Consent to Establish', we have established STP at the site and for the same, we have received Consent to Operate, which was also valid and subsisting till 28th February 2022. Copies of the Consent to Establish and Consent to Operate are annexed hereto and marked as ANNEXURE – R-1 colly.
4. I say that, we have registered an Association of the said flat owners vide the deed of declaration dated 9th March, 2018 and that the Deed of Apartments have also been executed in favour of



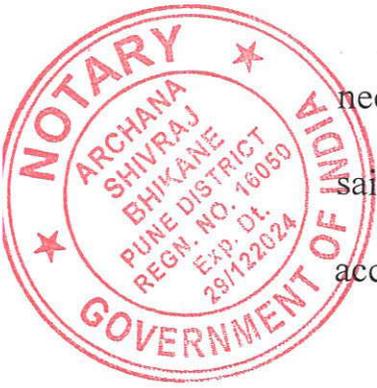


certain Flat Owners. I say that we have also handed over the maintenance, operation and execution of the said STP to the said Association i.e. Respondent No.10. I say that the Respondent No.10 has applied for the renewal of 'Consent to Operate' on 19th February 2022. I say that the requisite renewal fee has also been paid by us on behalf of the Respondent No.10.

5. I further say that, as regards the Show-Cause Notice dated 8th June 2022 received by us, we had filed detailed reply on 15th June 2022 to the said Show Cause Notice. Copy of the Reply dated 15th June 2022 is annexed hereto and marked as ANNEXURE – R-2.

6. I say that, in the said reply, we have given detailed explanation to the Respondent No.6. I further say that, the project as on date has been completed and the Respondent No.3 has also issued the Building Completion Certificate to the said Project. As regards to the future development, we will construct further structures on the balance undeveloped part of the plot at a later date when the market conditions are favourable. We have also informed the Authorities that, as and when we intend to proceed with any further construction, we will be applying to the respective Authorities for





necessary permissions at the relevant juncture. As and when the said permissions will be received by us, we will proceed in accordance with terms and conditions mentioned in the same.

7. I say that on the allegation of the Applicants that there is an underlying water stream in the project, the same is denied in toto. The excavation photographs during the construction of the project will demonstrate that there is no underlying water stream. Copies of the photographs are annexed hereto and marked as ANNEXURE – R-3. I say that there were incessant rains in the year 2020. On account of clogged storm water drain pipes of the Respondent No.3 outside the plot, the water on the main road had entered into the project and then entered the basement. The Respondent No.10 vide its email dated 19th October 2020 had intimated the same to the Respondent No. 3. Copy of the said email dated 19th October 2020 is annexed hereto and marked as ANNEXURE – R-4. I say that after visit of the officials of the Respondent No.3 at the site, we have gone out of the way and conducted an internal survey. We have constructed the ramps to prevent the water from entering the basement and also done the water proofing at the site. Copy of the photographs alongwith the





internal survey report showing the said work done are annexed hereto and marked as ANNEXURE – R-5.

8. I, further say that we have handed over the maintenance of the common facilities to the Respondent No.10 on 28th July 2018. I say that thereafter the operation and maintenance of the STP was the responsibility of the Respondent No.10. However, even though we were not responsible for the maintenance of these facilities, but only as a goodwill gesture we paid the expenses incurred by the Respondent No.10 to repair the pumps of the STP and also paid the consent fees.

9. I say that, to prevent any untoward incident in case of heavy rainfall, we have intimated the Respondent No.3 vide our letters dated 11th May 2021, 30th March 2022 and 5th May 2022, to ensure that the drain pipes are not clogged and that there is free flow of water. Copies of the letters dated 11th May 2021, 30th March 2022 and 5th May 2022 are annexed hereto and marked as ANNEXURE – R-6 colly.





10. I say that the Respondent Nos.8 & 9 have been unnecessarily dragged in the present Original Application. I say that whatever stated in the Reply is true and correct to the best of my knowledge, information and belief and the legal advice, which I believe to be true.

Solemnly affirmed at Pune, on this 3rd day of February 2023.

ARCHANA SHIVRAJ BHIKANE
Advocate & Notary
Ganga Estate, Near Sub-Registrar
Mulshi-2 Marunji Road, Hinjawadi,
Pune-411 057.

Deponent

BEFORE ME

ARCHANA SHIVRAJ BHIKANE
NOTARY GOVT. OF INDIA
PUNE

NOTED AND REGISTERED
AT SERIAL NUMBER 44/2023
DATE 03 FEB 2023



913 MAHARASHTRA POLLUTION CONTROL BOARD

Phone :- 24010437, 24020781, 24014701

Fax :- 24044532, 24023516

Email :- enquiry@mpcb.gov.in

Visit At:- http://mpcb.gov.in



Kalpataru Point, 3rd & 4th floor, Sion-
Matunga Scheme Road No. 8, Opp.
Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400 022

Infrastructure/Orange/L.S.I

Consent order No: Format I./BO/ROHQ/PN-21479-14/CE/CC-10158

Date: 05/11/2014

To,

M/s. International Biotech Park Ltd. "The Crown Greens"
Plot No 17, International Biotech Park at Rajiv Gandhi IT/Bt Park,
Phase-II, MIDC, Hinjewadi Pune-411057

Sub: Amendment in Consent to Establish in Orange category for Building / construction project.

Ref: 1) Earlier consent granted by Board vide No.-BO/RO(HQ)/Pune/CE/CC-76 dtd 10/04/2012.

2) Minutes of Consent Committee meeting held on 26/08/2014

Your application:- CE1405000611, Date: 16/04/2014

For: Consent to Establish for Construction of Residential project.

Under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to Establish is granted for a period upto: - Commissioning of the unit or 09/04/2017, whichever is earlier.
- The Proposed Capital investment of the Project is Rs 104.0 Crs (As per CA certificate).
- The Consent to Establish is valid for development of new Residential project by M/s. International Biotech Park Ltd., named as "The Crown Greens" at Plot No 17, International Biotech Park at Rajiv Gandhi IT/Bt park, Phase-II, MIDC, Hinjewadi Pune-411057 on total plot area of 21,330.0 m² and total construction built up area of 77,889.82 m² As per construction commencement certificate issued by local body.
- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge	Standards to be achieved	Disposal
1	Trade effluent	Nil	NA	NA
2	Domestic effluent	201.0 CMD	As per Schedule -I	60% shall be reused & recycled and remaining shall be discharged in municipal sewer.

M/s. International Biotech Park Ltd. "The Crown Greens" SRO Pune II/EO L 02804000

Page 1 of 6

5. Conditions under Air (P&CP) Act, 1981 of air emissions:

Sr. No.	Description of stack / source	Number of Stack	Standards to be achieved
1.	DG sets (400 KVA)	1	As per Schedule -II
2.	DG sets (400 KVA)	1	As per Schedule -II

6. Conditions under Municipal Solid Waste (Management and Handling) Rule,2000

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1.	Biodegradable Waste	423.20	Kg/Day	OWC	Used as manure
2.	Non Biodegradable Waste	423.20	Kg/Day	Segregation	By sale
3.	SIP Sludge	0.20	Kg/D	---	Used as manure

7. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
9. The applicant shall comply with the conditions of Environment clearance granted GOI vide no SEAC 2211/CR-923/TC-2 dated 26th November 2012.
10. The applicant shall submit an affidavit in Board's prescribed format within 15days regarding the compliance of conditions of Environment Clearance and Consent to Establish.
11. This is issued with overriding effect on earlier consent issued by the Board vide Consent No. BO/RO (HQ) / Pune / CE / C:C-76 dtd 10th April 2012.

For and on behalf of the
Maharashtra Pollution Control Board

(Rajeev Kumar Mital) IAS
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	1,08,100.00	040769	15/04/2014	Standard Chartered Bank

Copy to:

1. Regional Officer, MPCB, Pune. And Sub-Regional Officer, Pune II, they are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk for record & website updation purposes.

Terms & conditions for compliance of Water Pollution Control:

- 1) A| As per your consent application, you have proposed to provide the sewage treatment system with the design capacity of 210.0 CMD
- B| The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Suspended Solids	Not to exceed	50.0 mg/l.
BOD 3 Days 27 degree C	Not to exceed	30.0 mg/l.
COD	Not to exceed	100.0 mg/l.

- C| The treated domestic effluent shall be 60% recycled and reused for flushing, fire fighting and cooling of Air conditioners etc. The remaining shall be discharged into Municipal sewer/ utilized on land for gardening after conforming to above standards. The firm shall affix the separate meter for ensurance of 60% recycling of treated sewage and keep the records of the same. In no case effluent shall find its way to any water body directly /indirectly at any time.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 3) The firm shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made thereunder for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	331.0

[Handwritten signature]

Terms & conditions for compliance of Air & Noise Pollution Control:

1. As per your application, you have proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	Height in Mtrs. (Above roof top)	Type of Fuel	Quantity Kg/Hr
1	DG sets (400 KVA)	6	HSD	48.0
2	DG sets (400 KVA)	6		

* D.G Set shall be operating only in case of power failure.

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter Not to exceed 150.00 mg/Nm³.

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary)

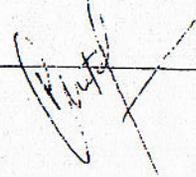
5. Conditions during construction phase:-

a	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
b	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
c	Noise generating activity shall be carried out during day time only.

[Handwritten signature]

917
Annexure-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Establish	Rs. 5.0 lakh	15 days	Rs. 5.0 lakh for ensuring compliance of consent conditions.	Upto the Commissioning of the unit	09/04/2017



General Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Municipal Solid Waste (Management & Handling) Rule 2000 & E-Waste (M & H) Rule 2011.
- 7) Affidavit undertaken in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The treated sewage shall be disinfected using suitable disinfection method.
- 10) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



919

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000132459

Application submitted on:
19-02-2022

Industry Information

Consent To: Renewal (Normal)
IIN No.: 070727
Submit to: SRO - Pune II

Type of institution: Industry
Industry Type: O21 Building and construction project more than 20,000 sq. m built up area
Category: Orange
Scale: L.S.I

Location of industry/activity/etc:

EC Reqd.
No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) Yes

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name Akash Gupta	Address TCG Plot No. 17,Hinjewadi Phase-2,Man,Pune
Designation Property Manager	Taluka Mulshi
Area Hinjewadi Phase-2	District Pune
Telephone 8767674759	Fax

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

THE CROWN GREENS CONDOMINIUM 17A

Location of Unit

PUNE

Survey number/Plot Number

17

Taluka

MULSHI

District

Pune

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

MIDC

Planning Authority

MIDC

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

MIDC

Name of the licence issuing authority

MIDC

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

HARISH KUMAR SHARMA

Telephone number

8767674759

Fax number

Officer responsible for day to day business

AKASH GUPTA

4. (a.) Are you registered Industrial unit ?

No

Registration number

0

Date of registration

Mar 9, 2018

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

8750.00

*** Verified**

CA Certificate

*** Terms**

1

*** Consent Fee**

375000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
SH/NH	3.70	Mumbai-Pune Highway
River	3.00	Mula
Human Habitation	0.00	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

Latitude

183534.02

Longitude

734224.37

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	NA	

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	Yes	NA
(b) Will the applicant utilize the system, if provided.	Yes	NA
(c) If not provided, details of proposed arrangement.	NA	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
21330	29954	1800

10. Month and year of commissioning of the Unit.

2016-11-14

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
3	1	8	WEDNESDAY

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?	Yes	NA		
(b) If yes, please state population staying				
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?	
	0	0	No	
(c) Indicate its location and distance with reference to plant site.				
Number of person staying	Water consumption			
NA	0			

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	--NA--	RESIDENTIAL BUILDING	0	29954.00	0	29954	APPLIED FOR PART CTO RENEWAL
OTHERS	--NA--	RESIDENTIAL BUILDING	0	29954.00	0	29954	APPLIED FOR PART CTO RENEWAL

Products Name and Quantity

922

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
NA	--NA--	0	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

NA

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	112.00	90	STP	STP HASE BEEN INSATLLED	Recycle	NA
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--	NA	--NA--	NA
Water gets Polluted,Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling,spraying in mine pits or boiler feed	0	0	--NA--	NA	--NA--	NA
Others	NA					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of MIDC	Name of authority granting permission	Qauntity permitted
MIDC		MIDC	112

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
90	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

0

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

200

923

Treatment unit	Size (mxm)	Retention time (hr)
MBBR	00	15

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
0	0	0

22.

(i) Are sewage and trade effluents mixed together? No

If yes, state at which stage-Whether before, intermittently or after treatment. NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) 0

Effluent sump/Guard pond details No NA

If yes, state at which stage-Whether before, intermittently or after treatment. No NA

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)	00	(ii) into creek/estuary (name of Creek/estuary)	00
(iii) into sea	00	(iv) into drain/sewer (owner of sewer)	25.00 M3 IN MIDC SEWER LINE
(v) On land for irrigation on owned land/ase land. Specify cropped area.	7	(vi) Connected to CETP	0
(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day)	49.00		

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	0		
SS (mg/l)	0		
BOD (mg/l)	0		
COD (mg/l)	0		
TDS (mg/l)	0		
Specific pollutant if any	Name	Value	
1	NA	0	

Treated Effluent

924

pH	0
SS (mg/l)	0
BOD (mg/l)	0
COD (mg/l)	0
TDS (mg/l)	0

Specific pollutant if any	Name	Value
1	NA	0

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
HSD	Kg/Hr	30	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	NA

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	DG SET	500	HSD
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
30	MS	ROUND	4
(i) Diameter/Size, in meters	(j) Gas quantity, Nm3/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.15	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
APPROPRIATE STACK HEIGHT	SPM,SOX,NOX	APPROPRIATE STACK HEIGHT	500

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder\etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details	NA
Platform	No	Details	NA
Ladder	No	Details	NA

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm³	flow (Nm³/hr)
1	DG SET	SPM,SOX,NOX	0	0

925
(Specify concentration of criteria pollutants and industry/process specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

00

(ii) Outside the factory (specify location and enclose copies of agreement.)

00

(iii) Through sale (enclosed documentary proof and copies of agreement.)

00

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

00

(v) Other (Specify)

00

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

NA

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

STP/OWC

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

STP/OWC

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
WET WASTE	185.2	Kg/Day	OWC	OWC	USED AS MANURE
DRY WASTE	123.46	Kg/Day	SEGREGATED AND HANDED OVER TO AUTHORIZED VENDOR	OWC	USED AS MANURE

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
1800 Square meter	1800 Square meter(100 %)	184

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

184

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : AKASH GUPTA

Name : AKASH GUPTA

Additional Information**Air Pollution**

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	NA	NA	NA	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG SET	500	DG SET

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks

Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			



929

MAHARASHTRA POLLUTION CONTROL BOARD

Phone No. 24010437 / 24020781

Visit us at : <http://mpcb.gov.in>mail : jdwater@mpcb.gov.in**"Your Service is our Duty"**

Kalptaru Point 2nd floor,
Sion Matunga Scheme Road
No. 8, Infant of Sion Cercal,
Sion (E),
Mumbai – 400 022.

No.BO/JD(WPC)/CC/SCN/TB- 220608005

Date: 08/06/2022

To,

M/s International Biotech Park Ltd

Plot No-17 Plot No-17, MIDC Hinjewadi, Phase-II

Hinjewadi, Tal Mulshi, Dist Pune

Sub: - Show Cause notice for refusal of Revalidation of Consent to Establish

- Ref: -**
1. Amendment in consent to Establish vide no. Format 1.0/BO/ROHQ/ PN21479-14/CE/CC-10158 dtd. 05.11.2014 valid till 09.04.2017
 2. Renewal of Consent to Operate (Part) vide No. Format 1.0/ BO/JD(WPC)/ UAN-070727/CR/CC-2007000874 dtd. 13.07.2020
 3. Your application for grant of Revalidation of Consent to Establish vide UAN No MPCB-CONSENT-0000121786
 4. Minutes of 2nd Consent Committee Meeting held on 23.05.2022

WHEREAS, you have applied for grant of Revalidation of Consent to establish for construction project under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous & Other Wastes (M & T M) Rules 2016.

AND WHEREAS, your application was discussed in 2nd Consent Committee Meeting held on 23.05.2022 and it was decided to issue Show Cause notice for refusal of consent due to following reasons-

- (i) PP has not obtained revalidation of consent to establish dtd 05.11.2014 after 09.04.2017
- (ii) PP has not applied for renewal of consent to operate (part) which was valid till 28.02.2022.
- (iii) PP has not submitted BG of Rs 10 Lakhs as per C to O.
- (iv) PP has not submitted sanction plan, CC/IOD.

NOW THEREFORE, you are hereby directed to show cause as to why your application for grant of consent to establish should not be refused under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 And Hazardous & Other Wastes (M & T M) Rules, 2016.

You are hereby called upon to submit your reply to this notice within a period seven days from the receipt of this communication, failing which, Board have no option than to refuse your Consent as mentioned above and to initiate appropriate legal action under the provision of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 against you, which may please be noted.

(Dr. Y. B. Sonfakke)

Joint Director,
Water pollution Control

Copy for necessary action to-

Regional Officer, Pune & S.R.O, Pune-II They are directed to ensure that SCN to be served to the Project Proponent, keep followup with the PP and submit the present compliance report.

930

INTERNATIONAL  BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan-Hinjawadi, Pune 411 057. Phone + 91 20 67903900. www.ibpl.net

15th June 2022

The Joint Director,
Maharashtra Pollution Control Board
Kalpataru Point 2nd Floor
Sion Matunga Scheme Road No. 8
Sion East, Mumbai 400 022

Kind Attn: Dr. Y.B. Sontakke

Subject: Reply to your letter No. BO/JD(WPC)/CC/SCN/TB-2206080015
dated 8th June 2022

Respected Sir,

We are in receipt of you above referred letter. We would like to place our reply to the same as under:

1. We follow zero tolerance policy and has been following all environmental compliances time to time. We have been following all ethical practices towards preservation and protection of environment. With due guidance from the Board Officials, we have been able to achieve the standards in preserving the environment.
2. We had constructed a residential project by the name The Crown Greens situated at Plot No.17, MIDC Phase 2, Hinjawadi, Pune 411057. The same had received the Environmental Clearance on 26th November 2012. The plans were approved by the MIDC on 10th November 2015. We have already formed an Apartment Association and the few Conveyance Deeds have been executed in favour of the flat owners. Your good office had also granted the Consent to Establish and the Consent to Operate (part) to the said project.
3. As regards, the application for revalidation of the Environmental Clearance, we had made an application for further extension of the Environmental Clearance vide application dated 28th October 2017. We did not get any response in that regard. We, therefore preferred an application for revalidation/renewal on 23rd July 2021 and it was not



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considered by the SEIAA as it was not made within time. We had initially proposed to expand the project and construct buildings on the remaining portion of the land. However, on account of the current economic situation, we decided not to go ahead with the project. We have decided as and when there is improvement in the current scenario, we will go ahead with the project. At this point, we would like to inform you that we are not undertaking any further construction on the said plot and that the present part of the project as planned is complete in all respects and all flats have been sold to the intending purchasers.

4. In your notice you have stated that we have not obtained revalidation of consent to establish dated 5th November 2014 after 9th April 2017. As regards the same we have already stated that we have completed the project and for the same there is already a STP in existence. For the said STP, we have received the Consent to Operate and the same was valid and subsisting till 28.02.2022.
5. As stated earlier, we are at present not going ahead with the construction of the remaining project. As and when we come to the decision that we shall be constructing the remaining project we will apply for the necessary permissions from the respective authorities including the Consent to Establish and Operate.
6. Further you have stated that we have not applied for renewal of consent to operate (part) which was valid till 28th February 2022. We would like to inform you that the Apartment Association has directly applied for renewal of Consent to Operate (part) to the said project. Renewal fee has also been paid to MPCB.
7. In the notice, you have also stated that the BG of 10 lakhs has not been submitted by us. We have already furnished the Bank Guarantee to your office. A copy of the same is annexed herewith for your perusal.
8. You have also stated that we have not submitted sanctioned plan, CC/IOD. We reiterate and inform you that we are not going ahead with the remaining project as of today and no construction is taking place at the site. As and when the market situation improves and we are planning to execute the further project, we shall apply for the requisite permissions at that point of time. The permissions received will be submitted to you.



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9. As regards, applying for the revalidation of the EC, we assure and undertake to make the application in accordance with prevailing procedure. The same shall be intimated to your office. By this letter, we thus inform you that the application for consent to establish preferred by us shall be withdrawn. We will prefer the application at the appropriate time as and when the project commences.

Yours truly,

For International Biotech Park



Authorised Signatory

Annexed:

Copy of Bank Guarantee dated 28.12.2021 submitted to MPCB.

Copy To:

1. Regional Officer, MPCB, Pune
2. S.R.O. Pune-II, MPCB, Pune

933

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o/c

Plot 17

INTERNATIONAL  BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park, MIDC Phase-II, Maan-Hinjawadi, Pune 411 057. Phone + 91 20 67903900. www.ibpl.net

Date: 03 Jan 2022.

To,
The SRO - 11,
Maharashtra Pollution Control Board,
Wakdevadi, Pune.411003

Sub: - Submission of Bank Guarantee towards CTO issued to The Crown Greens Condominium, Plot no 17. At International Biotech Park Ltd.

Ref: 1) Consent to Operate Granted Vide no. Format1.0/BO/JD (WPC)/UAN-070727/CR/CC-2007000874 dated 13/07/2020.

2) Bank Guarantee No -2580IGP003266021, dated 28/12/2021.for Amount 10 Lacs for The Crown Green Condominium, Plot no 17.

Dear Sir,

Please Find the Enclosed the Bank Guarantee No -2580IGP003266021, dated 28/12/2021.for Amount 10 Lakhs issued in favor of MPCB The Crown Greens Condominium, Plot 17. Against "Consent to Operate" Granted Vide no. Format1.0/BO/JD (WPC)/UAN-070727/CR/CC-2007000874 dated 13/07/2020.

Kindly acknowledge the receipt of the same

Thanking You



Authorized Signatory.

For International Biotech Park Ltd.



Registered Office: TCG Real Estate, TCG Financial Centre, 11th Floor, Plot No. C-53, G-Block
Bandra Kurla Complex, Bandra East, Mumbai 400098. India
Phone : +91 22 67479999 CIN : U74999MH2003PLC141236

934



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Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

Industry Name:	The Crown Greens Condominium 17A	Industry Address:	International Biotech park Limited			
RO Region:	RO-Pune	SRO Region:	SRO-Pune II	BG Obtained for:	CONSENT	BG for: Operate
Consent No:	MPCB-CONSENT-0000070727	Consent Date:	13-07-2020	Consent Validity Date:	28-02-2022	
Conditions:	O&M of pollution control system and consent conditions	Compliance period:	31-03-2022	BG No:	2580IGP003266021	Amount: 1000000
Bank:	Bank of Baroda	BG submission Date:	03-01-2022	BG expiry Date:	31-03-2022	

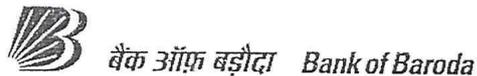
Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.

935



INTERNATIONAL BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan-Hinjawadi, Pune 411 057. Phone + 91 20 67903900. www.ibpl.net



BOB: SSIPIIM: ADVANCES 2021-22

Date : 30.12.2021

To,

Maharashtra Pollution Control Board,
The Sub Regional Officer
3rd floor Jog Centre
Wakdewadi Shivajinagar
Pune 411005

Dear Sir,

Re: Our Bank Guarantee No. 2580IGP003266021 dated 28.12.2021 for Rs. 10,00,000/- (Rupees Ten lacs Only)favoring yourselves issued on behalf of M/s. INTERNATIONAL BIOTECH PARK LIMITED.

We refer to the subject above and confirm the issuance of Bank Guarantee on behalf of M/s. INTERNATIONAL BIOTECH PARK LIMITED. and valid up to 31/03/2022 and claim period is 31/03/2022.

Bank Guarantee No	2580IGP003266021
BG Amount	Rs.10,00,000/-
Valid upto	31/03/2022
Claim Period	31/03/2022
Beneficiary	Maharashtra Pollution Control Board, The Sub Regional Officer 3 rd floor Jog Centre Wakdewadi Shivajinagar Pune 411005

The captioned Bank Guarantee has been signed by the competent authority of the bank.

Kindly acknowledge the receipt.

For Bank of Baroda


Chief Manager
Chakan Branch



Chakan branch, Ambethan chowk, Chakan, Pune - Nasik highway, Tai- Khed, Dist Pune-410501.
Phone : 02135-249140. E mail - ssipim@bankofbaroda.com



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महाराष्ट्र MAHARASHTRA

2021

BG 444446

30 DEC 2021 500/-
 मरुतका प्रारंभ: ३०
 वस्तु जोडणी करणार आहेत का? होय/नाही.....
 भिलकतीचे वर्णन.....
 मुद्रांक दिवत घेणाऱ्याचे नांव "इंटरनेशनल बायोटेक पार्क लि
 एरूम जेनिमैस स्केअर हिंजवडी पुणे ५७
 दुसऱ्या पक्षकाराचे नांव "महाराष्ट्र पोतयुराज कंट्रोल बोर्ड
 हस्तो व्यवतीचे नांव व पत्ता "भागवत लोकर हिंजवडी पुणे ५७
 सौ.शोभा म. बोडे
 परवाना क्र २२०११४९९
 आरंभू चौक, गैर रोड,
 भाजवडी, पुणे-४७
 मुद्रांक दिवत घेणाऱ्याची सही



BANK GUARANTEE

BG No	2580IGP003266021
Date of Issue	28.12.2021
Expiry Date	31.03.2022
Claim Date	31.03.2022



937



INTERNATIONAL BIOTECH PARK

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PHYSICAL ISSUANCE OF BANK GUARANTEE

BANK GUARANTEE
BANK GUARANTEE NO:2580IGP003266021
DATE.28/12/2021

TO,
MAHARASHTRA POLLUTION CONTROL BOARD,
KALPATARU POINT 3RD 4TH FLOOR SION MATANGA SCHEME
ROAD NO 08 OPP CINA PLANAT CINEMA NEAR SION CIRCLE
SION MUMBAI 400022

1.IN CONSIDERATION OF THE REGIONAL OFFICER MAHARASHTRA POLLUTION CONTROL BOARD, REGIONAL OFFICER, PUNE HAVING AGREED TO GRANT M/S. INTERNATIONAL BIOTECH PARK (THE CROWN GREENS CONDOMINIUM PLOT NO.17PROJECT BY INTERNATIONAL BIOTECH PARK LTD), HAVING ITS REGISTERED OFFICE AT TCG FINANCIAL CENTRE, 11TH FLOOR, PLOT NO.C-53, G BLOCK, BANDRA KURLA COMPLEX, BANDRA (E), MUMBAI 400 098, (THEREINAFTER REFERRED TO AS THE COMPANY/UNIT) TIME FOR THE DUE COMPLIANCE OF CONSENT CONDITIONS/DIRECTIONS TOWARDS COMPLIANCE OF CONSENT CONDITIONS AS SUGGESTED/ STIPULATED VIDE LETTER BEARING NO.

FORMAT1.0/BO/JD(WPC)/UAN-070727/CR/CC-2007000874 DATED 13/07/2020 AND AS REQUIRED UNDER THE PROVISIONS OF AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981 (14 OF 1981) WATER (PREVENTION AND CONTROL OF POLLUTION) ACT 1974 (6 OF 1974) AND / OR ENVIRONMENT (PROTECTION) ACT 1986 ON PRODUCTION OF A BANK GUARANTEE OF RS. 10,00,000/- (RUPEES TEN LAKH ONLY), WE BANK OF BARODA (HEREINAFTER REFERRED TO AS THE BANK) AT THE REQUEST OF SAID M/S. INTERNATIONAL BIOTECH PARK LIMITED (THE CROWN GREENS PLOT 17), DO HEREBY UNDERTAKE TO PAY TO THE BOARD AN AMOUNT NOT EXCEEDING RS. 10,00,000/- (RUPEES TEN LAKH ONLY) TOWARDS OPERATION AND MAINTENANCE OF POLLUTION CONTROL SYSTEM AND COMPLIANCE OF CONSENT CONDITIONS OR ANY NON-COMPLIANCE OF CONSENT CONDITIONS/DIRECTIONS OR DAMAGES ETC. CAUSED TO THE ENVIRONMENT BY REASON OF ANY BREACH OF PROVISIONS OF SAID ACTS, NOTICES, LETTER, INSTRUCTIONS ETC. BY THE SAID COMPANY/UNIT/LOCAL BODY.

2.WE BANK OF BARODA DO HEREBY UNDERTAKE TO PAY THE AMOUNT DUE AND PAYABLE UNDER THIS GUARANTEE WITHOUT ANY DEMUR MERELY ON A DEMAND FROM THE BOARD THAT THE AMOUNT CLAIMED IS DUE FOR THE REASON OF DEFAULT NON-FULFILLMENT OF UNDERTAKING BY THE M/S INTERNATIONAL BIOTECH PARK LTD. NON-COMPLIANCE OF DIRECTIONS/NOTICES/LETTERS/ INSTRUCTIONS ISSUED BY THE BOARD/VIOLATION OF PROVISIONS OF ANY OF THE PROVISIONS OF LAW MENTIONED HEREINABOVE. ANY SUCH DEMAND MADE ON THE BANK SHALL BE CONCLUSIVE AS REGARDS THE

BANK OF BARODA SHI PLAZA BRANCH, FORT, MUMBAI 400002
PHONE NUMBER: 022-26122111, 022-26122112, 022-26122113
SWIFT: BARB IN33





INTERNATIONAL BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan-Hinjawadi, Pune 411 057. Phone + 91 20 67903900. www.ibpl.net

AMOUNT DUE AND PAYABLE BY THE BANK UNDER THIS GUARANTEE. HOWEVER, OUR LIABILITY UNDER THIS GUARANTEE SHALL BE RESTRICTED TO AN AMOUNT NOT EXCEEDING RS. 10,00,000/-.

3.WE UNDERTAKE TO PAY TO THE BOARD ANY MONEY SO DEMANDED NOT WITHSTANDING ANY DISPUTE OR DISPUTES RAISED BY THE SAID COMPANY/UNIT IN ANY SUIT OR PROCEEDINGS PENDING BEFORE ANY COURT OR TRIBUNAL OR BOARD AGAINST THE BOARD RELATING THERETO, OUR LIABILITY UNDER THIS PRESENT BEING ABSOLUTE AND UNEQUIVOCAL.

4.THE PAYMENT SO MADE BY US UNDER THIS AGREEMENT SHALL BE VALID DISCHARGE OF OUR LIABILITY AND COMPANY/UNIT SHALL HAVE NO CLAIM AGAINST US IN MAKING SUCH PAYMENT.

5.WE BANK OF BARODA FURTHER AGREE THAT THE GUARANTEE HEREINCONTAINED SHALL REMAIN IN FULL FORCE AND EFFECT DURING THE PERIOD THAT WOULD BE TAKEN FOR THE PERFORMANCE OF THE UNDERTAKING/NOTICE/LETTER ETC. AND THAT IT SHALL CONTINUE TO BE ENFORCEABLE TILL ALL THE DUES OF GOVERNMENT/ BOARD UNDER OR BY VIRTUE OF SAID UNDERTAKING/NOTICE/LETTER ETC. HAVE BEEN FULLY PAID AND IT HAS CLAIMED SATISFIED OR DISCHARGED OR TILL GOVERNMENT /BOARD CERTIFIED THAT THE TERMS CONDITIONS OF THE DIRECTIONS / UNDERTAKING/ NOTICE/ LETTER/ ANY PROVISIONS OF RELEVANT LAW HAVE BEEN FULLY AND PROPERLY CARRIED OUT AND COMPLIED BY THE SAID COMPANY /UNIT AND ACCORDINGLY DISCHARGES THIS GUARANTEE.UNLESS THE DEMAND OR A CLAIM UNDER THIS GUARANTEE IS MADE ON US IN WRITING ON OR BEFORE 31/03/2022, WE SHALL BE DISCHARGED FROM ALL LIABILITY UNDER THIS GUARANTEE THEREAFTER.

6.WE BANK OF BARODA FURTHER AGREE WITH THE BOARD THAT THE BOARD SHALL HAVE THE FULLEST LIBERTY WITHOUT OUR CONSENT AND NOTICE/LETTER ETC. OR TO EXTEND TIME OF COMPLIANCE BY THE SAID COMPANY/UNIT FROM TIME TO TIME OR TO POSTPONE FOR ANY TIME OR FROM TIME TO TIME ANY OF THE POWERS EXERCISABLE BY THE BOARD AGAINST THE SAID COMPANY/UNIT AND TO FORBEAR OR ENFORCE ANY OF THE TERMS AND CONDITIONS RELATING TO THE SAID UNDERTAKING/NOTICE/LETTER ETC. AND WE SHALL NOT BE RELIEVED FROM OUR LIABILITY BY REASON OF ANY SUCH VARIATION, OR EXTENSION BEING GRANTED TO THE SAID COMPANY/UNIT OR FOR ANY FORBEARANCE, ACTION COMMISSION ON THE PART OF THE BOARD OR ANY INDULGENCE BY THE BOARD TO THE COMPANY/UNIT OR BY ANY OF SUCH MATTER OR THING WHATSOEVER WHICH UNDER THE LAW RELATING TO SURETIES WOULD BUT FOR THIS PROVISIONS HAVE EFFECT OF SO RELIEVING US.

7.THIS GUARANTEE WILL NOT BE DISCHARGED DUE TO THE CHANGE IN THE CONSTITUTION OF THE BANK OR THE COMPANY/UNIT.

8.WE BANK OF BARODA UNDERTAKE NOT TO REVOKE THIS GUARANTEE DURING ITS CURRENCY EXCEPT WITH THE PREVIOUS CONSENT OF THE BOARD IN WRITING.

9.NOTWITHSTANDING ANYTHING TO THE CONTRARY STATED HEREINABOVE OUR LIABILITY UNDER THIS GUARANTEE SHALL BE RESTRICTED TO RS. 10,00,000/- OUR GUARANTEE SHALL REMAIN IN FORCE UNTIL 31/03/2022.

10.UNLESS A DEMAND OR CLAIM UNDER THIS GUARANTEE IS MADE ON IN WRITING ON OR BEFORE THE 31/03/2022 ALL YOUR RIGHTS UNDER THE GUARANTEE SHALL BE FORFEITED AND WE SHALL BE RELEASED AND DISCHARGED FROM ALL LIABILITIES UNDER THIS GUARANTEE THEREAFTER.
NOTWITHSTANDING ANYTHING TO THE CONTRARY CONTAINED HEREIN ABOVE.

BANK OF BARODA, SSI PIMPRI BRANCH, FUTUREXIDIA BLDG, NCMUMJAI PUNE ROAD
PHONE NUMBER: TAX NUMBER: 219254. EMAIL: SSIPIR@BANKOFBARODA.CO.IN
SWIFT: BARB IN 33 154





INTERNATIONAL BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park, MIDC Phase-II, Maan-Hinjawadi, Pune 411 057. Phone + 91 20 67903900. www.ibpl.net

- 1.OUR LIABILITY UNDER THIS BANK GUARANTEE SHALL NOT EXCEED RS. 10,00,000/- (RUPEES TEN LAKH ONLY)
- 2.THIS BANK GUARANTEE SHALL BE VALID UP TO 31/03/2022 AND,
- 3.WE ARE LIABLE TO PAY THE GUARANTEE AMOUNT OR ANY PART THEREOF UNDER THIS BANK GUARANTEE ONLY AND ONLY IF YOU SERVE UPON US A WRITTEN CLAIM OR DEMAND ON OR BEFORE 31/03/2022. THIS GUARANTEE WILL BE OPERATIVE WHEN ACCOMPANIED WITH ADVICE (SFMS) ISSUED FROM THE ADVISING BANK.



बैंक ऑफ बरोडा
 BANK OF BARODA
 मुख्य प्रबंधक/Chief Manager
 चाकण शाखा पुणे/Chakan Branch Pune

BANK OF BARODA, 501, MARUTI, P. P. ROAD, PUNE, OFFICE BUILDING, PUNE, PUNE
 THREE NUMBER, P. P. ROAD, CHAKAN, PUNE, 411 057, BANK OF BARODA CO., IN
 2021/03/03/2022















STP or Drain water flooding from Infosys onto road and then to The crown Greens plot no. 17

1 message

The Crown Greens 17A <thecrowngreens17a@gmail.com>

19 October 2020 at 23:24

To: eepunednit@midcindia.org

Cc: TCG Real Estate <customercare@thecrowngreens.com>, The Crown Greens 17A <TheCrownGreens17A@gmail.com>

To
The Executive Officer,
MIDC, IT Division, Jog Centre,
Wakedewadi, Pune - 411 003

Sub: Throwing high pressure drain water onto roads - flooding near by residential building The Crown Greens, plot no. 17

Respected Sir/Madam,

This is to bring to your notice that Infosys is throwing it's STP or drain water on to road which is flowing into our building "The Crown Greens, plot No. 17, Hinjewadi Phase 2".

This incident has took place twice in a week.

1st Occurrence:

On 14th October 11PM, water flooded with high pressure and all our pump room equipment and STP are submerged within 30 min. That day we were clueless on from where the water was coming and we could not come out of our society gates even, 2 people got hurt due to water pressure.

Along with damaged equipment mentioned above - 2 lifts got short circuited and somehow we have managed to switch off the power supply otherwise the complete building would have been in danger.

- All the vehicles parked in the basement got spoilt too.

- All residents had to stay with out drinking water, general water, operating lifts and internet services for 2 days as our server room also got flooded.

2nd Occurrence:

We have cleared the water and started repairing our equipment, cleaned the basements and lobby areas by Sunday evening and the same incident occurred again on...

19 October 2:30 AM, it was raining and water flooded again, this time we managed to trace back the water source which was found to be "Infosys - Gate 1, Hinjewadi phase 2, drain pipes".

Damage: Again all our basement, pump room and STP got sub merged.

We request you to take serious action so that it is not repeated and compensate the loss we had to go through due to above 2 occurrences.

Regards,

The Crown Greens Association 17A













BRIEF REPORT ON FLOODING INCIDENT AT PHASE 1 BASEMENT AT PLOT-17, MIDC, MANN-HINJEWADI PHASE-2, PUNE

I. OBSERVATIONS:

Flooding occurred in the basement of T1,T2,T3 located at above mentioned plot due to exceptionally heavy rainfall on evening of 14th October, 2020 and on 19th October'2020.

- As the drains outside the main gate were clogged and internal trenches were not cleaned, water entered the basement from the ramp.
- The pumps installed in the basement were not operational.
- The electric panels and instrumentation systems also got damaged due to flooding.
- The premises was handed over to RWA on 28th July 2018 after which the operation and maintenance was handled by them. Prior to that, during the times when promoter was maintaining the development, there was never such incident.
- Even after 19th October'2020, the flooding did not happen as the preventive measures were taken by the promoter.

II. CORRECTIVE ACTIONS TAKEN BY PROMOTER AT OWN COST:

Following corrective actions were taken after recommendations were received from the consultant in response to the above observations:

1. Concrete barrier /humps were created outside the main gate and before the entry ramp to prevent the flowing of water from the main road. Additional 110 mm dia. underground drain line is installed.
2. All the trenches including the MIDC trench outside main gate were cleaned.
3. The pumps installed in the sumps at basement were replaced and commissioned on auto mode.
4. Barriers in blockwork were constructed at entrance of STP and pump rooms.
5. Side walls on carriageway in blockwork were constructed at entrance of main gate as per MIDC advice.

III. Photos of the above-mentioned activities attached for reference:



Two Pumps installed at basement sump-



Pump room in basement



Hump at the entry of ramp



Hump at the entry gate



Steps at Entrance of STP





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MIDC Phase-II, Maan-Hinjawadi, Pune 411 057. Phone + 91 20 67903900. www.ibpl.net

11th May 2021

UTMOST URGENT

Executive Engineer IT2
MIDC Jog Centre
Wakdewadi, Pune 411003

Subject: Prevention of water logging likely to happen during monsoon of 2021 on MIDC Road outside Plot 17 in IBPL at MIDC Phase 2, Hinjawadi, Pune.

Respected Sir,

This is to inform you that in October 2020 there were heavy rains and rain water from MIDC roads and surrounding areas entered into Plot 17 basement causing damage to plant, machinery, pumps, lifts, etc. A lot of inconvenience was caused to the residents of Plot 17. This was caused due to clogged MIDC storm water drains alongside the road and clogged drain pipes across the road, etc.

On inspection and suggestions of MIDC officials we have already constructed a hump and side walls in MIDC's shoulder area outside Plot 17, in January 2021.

We hereby request you to immediately clean and clear all the storm water gutters, chambers, cross pipes on upstream and downstream on MIDC roads in Phase 2 so that storm water on MIDC road and surrounding areas would not get blocked and enter into Plot 17 during forthcoming monsoon of 2021.

Yours truly,



Authorised Signatory

Copies to:

1. Chief Engineer, MIDC
2. Regional Officer-2, MIDC



INTERNATIONAL BIOTECH PARK

International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan-Hinjawadi, Pune 411 057. Phone + 91 20 67903900. www.ibpl.net

To,

30th March 2022

Executive Engineer (IT), MIDC

Jog Centre, Wakdewadi

Pune 411003

Subject: Request for storm water drain along the road adjacent to Plot-7, International Biotech Park, Maan-Hinjawadi, MIDC Phase 2, Pune 411057

Dear Sir,

This is to request you to plan the diversion of existing storm water drain from Infosys & Hotel Grand Tamanna side along the sloping road from hills wherein the entire storm water is currently flowing through plots leased to us by MIDC. Please note the following as shown in the enclosed layout:

1. The drain route from location "A" is flowing from north western side from hills along Infosys and Hotel Grand Tamanna plots. This is to be diverted along the road edge marked as 'C'.
2. The above mentioned drain is crossing the 40m wide main road towards Plot 7 side through crossing "B" shown in the attached map. Instead, this is to be diverted along Location "C" to prevent stormwater from crossing over to other side of the road.
3. The drains on Plot 7 side are to be routed along Locations "D" & "E" as shown in the map upto the canal.

Presently due to works for expansion of road, all road side drains are blocked and during rains there will be flooding and the existing industries and residents will face severe problems.

Earlier neighboring farmers have complained regarding stormwater flowing into their farms.

You are requested to take necessary action to resolve above mentioned issue at the earliest.

Thanking you,

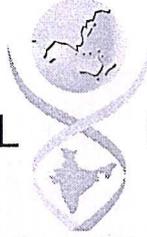
For International Biotech Park Ltd

Authorised Signatory



Record
By
01/04/2022
For
Clerk to Executive Engineer (21)
MIDC, Pune-3.

INTERNATIONAL BIOTECH PARK



International Biotech Park Limited, Genesis Square, Plot 15, Rajiv Gandhi Infotech Biotech Park,
MIDC Phase-II, Maan-Hinjawadi, Pune 411 057. Phone + 91 20 67903900. www.ibpl.net

05 May 2022

To,

Executive Engineer (IT), MIDC

Jog Centre, Wakdewadi

Pune 411003

Subject: Request for storm water drain along the road adjacent to Plot-7, International Biotech Park, Maan-Hinjawadi, MIDC Phase 2, Pune 411057

Ref: Letter from IBPL dated 30th March 2022 for above mentioned subject

Dear Sir,

This is to remind you to construct the required drain routes as requested in our letter dated 30th March 2022 on priority.

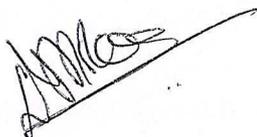
Kindly ensure that the required drain works are executed before the monsoons to avoid undue flooding in the low lying areas in that zone.

Hope this will be taken on priority.

Thanking you,



For International Biotech Park Ltd.


Authorized Signatory



Received
05/05/22
for
Clerk to Executive Engineer (IT)
MIDC, Pune-3.